

SCHEDULE — VI

(See section 79)

POWERS AND FUNCTIONS OF A <sup>1</sup>“KSHETTRA PANCHAYAT”

Section	Power or function	Remarks
1	2	3
11 (1)	To receive notice of resignation from <sup>2</sup> [***] Up-Pramukh or Member.	Shall be performed by the Khand Vikas Adhikari or any nominee of his.
34 (1)	To delegate any of its powers or functions under the Act or to resume such a delegated power, <i>etc.</i> from a <sup>1</sup> [Gram Sabha], <sup>1</sup> [Gram Panchayat] or Bhumi Prabandhak Samiti.	. . .
34 (2)	To delegate any power or function under the Act to the <sup>1</sup> [Zila Panchayat] or to consent to the delegation of a power or function by the <sup>1</sup> [Zila Panchayat] to the <sup>1</sup> [Kshetra Panchayat].	. . .
35 (1)	To exercise powers and perform duties and functions in relations to <sup>3</sup> [Gram Panchayats]	May be delegated to the <sup>4</sup> [Karya Samiti] or Pramukh.
173	To alter, discontinue, close or remove a public drain.	May be delegated.
38 (a)	To decide whether to unite with any other <sup>1</sup> [Kshetra Panchayat] or other local authority in works or undertakings which benefit all the areas controlled by the <sup>1</sup> [Kshetra Panchayat].	. . .

[1. Subs. by sec. 61 of U. P. Act No. 09 of 1994.](#)

[2. Omit. by sec. 124 \(f\) \(i\) of U. P. Act no. 09 of 1994.](#)

[3. Subs. by sec. 124 \(f\) \(ii\) of U. P. Act No. 09 of 1994.](#)

[4. Subs. by sec. 124 \(f\) \(iii\) of U. P. Act No. 09 of 1994.](#)

Section	Power or function	Remarks
1	2	3
38 (b)	To decide whether to contribute towards any work or institution from which the Khand benefits, although such work or institution is undertaken or maintained outside the Khand or is included in any Nagar Mahapalika, municipality, cantonment, notified area or town area.	. .
86	To consider and approve the draft plan of the Khand.	. .
87 (1) & (2)	To appoint committee.	. .
87 (3)	To appoint advisory committees.	. .
93 (1)	To call for any report or extract, etc. from the proceedings of a committee.	May be delegated.
101 (3)	To make investments from the Kshetra Nidhi in certain securities or placing it in fixed deposit.	May be delegated to the Khand Vikas Adhikari.
105 (1)	To request the State Government to make acquisition of land for its purposes.	May be delegated.
107 (1)	To transfer any property vested in the <sup>1</sup> [Kshetra Panchayat].	May be delegated to the <sup>2</sup> [Karya Samiti].
108	To make compensation out of the Kshetra Nidhi.	May be delegated to the <sup>2</sup> [Karya Samiti]
115 (4)	To consider the recommendations of the Niyojan Samiti as regards the budget.	. .
142	To charge fees for the use or occupation of immovable property vested in, or entrusted to the management of the <sup>1</sup> [Kshetra Panchayat] and levy or recover charges.	. .

[1. Subs. by sec. 61 of U. P. Act No. 09 of 1994.](#)

[2. Subs. by sec. 124 \(f\) of U. P. Act No. 09 of 1994.](#)

Section	Power or function	Remarks
1	2	3
143	To charge fees for licenses, sanctions and permissions.	. .
144	To fix and levy certain other fees and tolls described in this section.	. .
145	To impose fees or tolls in markets established, maintained or managed by the <sup>1</sup> [Kshettra Panchayats].	. .
165 (1)	To sanction or refuse to sanction erection, <i>etc.</i> , of a building or digging, <i>etc.</i> , a well abutting on or adjacent to a public street or place or property vested in Government, the <sup>1</sup> [Kshettra Panchayat] or the <sup>1</sup> [Kshettra Panchayat].	May be delegated to the Khand Vikas Adhikari.
171	To direct the owner or occupier of any land to stop erection, <i>etc.</i> of a building or construction, <i>etc.</i> of a well (adjacent to a public street or place or property vested in Government, the <sup>1</sup> [Zila Panchayat] or the <sup>1</sup> [Kshettra Panchayats]) and to direct alteration or demolition of a building or well.	May be delegated.
184 (1) and (2)	To acquire any private street in a controlled rural area to be leveled, paved, metaled, flagged, <i>etc.</i> and in default to get the work done and to recover the cost from the person concerned.	May be delegated to the Khand Vikas Adhikari.
184 (3)	To declare a private street in a controlled rural area to be a public street.	. .
189	To layout and make new public streets and widen, lengthen, <i>etc.</i> an existing public street and to provide building sites abutting them.	May be delegated.
190	To declare a private street as a public street	. .

Section	Power or function	Remarks
1	2	3
191 (1) to (3)	To define a general line of buildings on the both sides of a public street after notifying the intention and settling objections.	May be delegated.
191 (4)	To sanction construction of any building which does not conform to the regular line of a street.	Shall be exercised by the <sup>1</sup> [Karya Samiti].
191 (5)	To allow payment of compensation for excluding any private land from the regular line of a street.	Shall be exercised by the <sup>1</sup> [Karya Samiti].
191 (6)	To allow payment of compensation for excluding any private land from the regular line of a street.	Shall be exercised by the <sup>1</sup> [Karya Samiti].
192 (2)	To permit the doing of anything by a person which would otherwise amount to interfering the arrangement of construction made by the <sup>2</sup> [Zila Panchayat] under sub-section (1) of section 192.	May be delegated.
193	To require cleaning and maintenance in good condition of any water-course, <i>etc.</i> and to prohibit the use of any water-course, <i>etc.</i> for drinking purposes, or to order its closure.	May be delegated.
194	To require removal or closing of drain, privy, <i>etc.</i>	Shall be delegated to the <sup>1</sup> [Karya Samiti] or the Khand Vikas Adhikari.
196	To permit erection of a building, wall or other structure or planting of tree on a public drain or culvert or water work	

[1. Subs. by sec. 124\(F\) of U. P. Act No. 09 of 1994.](#)

[2. Subs. by sec. 61 of U. P. Act No. 09 of 1994.](#)

Section	Power or function	Remarks
1	2	3
	vested in the <sup>1</sup> [Kshettra Panchayat] and to order removal and on default, itself to remove any unauthorized structure or tree and recover the expenses from the person concerned.	
228 (2) (read with section 236).	To furnish explanation in connexion with an order of the prescribed authority prohibiting the execution of further execution of any resolution or order.	. . .
236 (4) (a)	<sup>2</sup> [ * * * * * ]	. . .
246	To cause a work to be executed or thing to be provided or done, and to recover expenses incurred thereon when a default has been made in the execution, provision or doing of the work or thing in this regard of the <sup>1</sup> [Kshettra Panchayat] notice.	May be delegated.
General	Any power, duty or function which any rule requires to be exercised or performed by the <sup>1</sup> [Kshettra Panchayat].	. . .

SCHEDULE — VII

[ See section 79 (3) ]

SCHEDULED POWERS OF KHAND VIKAS ADHIKARI

Section	Power or function	Remarks
1	2	3
34 (1)	To obtain the consent of a <sup>1</sup> [Gram Sabha], <sup>1</sup> [Gram Panchayat] or Bhumi Prabandhak Samiti for the transfer to it of any of the powers or functions of the <sup>1</sup> “Kshettra Panchayat” under the Act.	. . .

[1. Subs. by sec. 61 of U. P. Act No. 09 of 1994.](#)

[2. Omit. by sec. 124\(e\)\(iv\) of U. P. Act no. 09 of 1994.](#)